

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.19680/2017

R.NATARAJ & ANR.

APPELLANT(S)

VERSUS

N.RAMACHANDRAPPA & ORS.

Respondent(s)

O R D E R

1. Learned counsel for the appellant(s) has filed an affidavit dated 13.08.2025 disclosing the settlement reached between the parties.

2. The contents of the affidavit reads as under:

"I. R. Nataraj, S/o late Narayanappa, aged about 50 years, R/at No. #59/1, Ramachandrappa compound, 1st main, 5th cross, Dinnur, RT Nagar, Bengaluru-560032, do hereby solemnly affirmed stated on oath as follows:

1. I say and submit that I am one of the Appellant in the afore mentioned matter. As such I am well aware of the facts and circumstances of the above matter and I am authorised and competent to swear to the contents of this affidavit on my behalf and on behalf of other appellant.

2. I say and submit that we have finally settled the dispute with the bank. Upon one time settlement the bank as issued a letter on 05.05.2018 confirming the OTS. Copy of the letter dated 05.05.2018 issued by the bank is produced herewith.

3. I say and submit that under these circumstances, the above captioned matter may be disposed off as having settled out of court.

4. I hereby declare that this is my name and signature and the content whereof are true and correct."

3. In view of the same, learned counsel submits that the appeal may be disposed of as it has been rendered infructuous.

4. In view of the above, the appeal is disposed of as having become infructuous.

5. Pending application(s), if any, shall also stand disposed of.

.....J.
(SANJAY KAROL)

.....J.
(NONGMEIKAPAM KOTISWAR SINGH)

NEW DELHI;
11th SEPTEMBER, 2025

ITEM NO.106

COURT NO.9

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 19680/2017

R.NATARAJ & ANR.

Appellant(s)

VERSUS

N.RAMACHANDRAPPA & ORS.

Respondent(s)

Date : 11-09-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Appellant(s) : Ms. Anjana Chandrashekar, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. The appeal is disposed of as having become infructuous in terms of signed order.
2. Pending application(s), if any, shall also stand disposed of.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)

(Signed order is placed on the file)